

Rep. by Act 58 of 1954, s. 2 & sch. I (W.O.F. 26/60)

## THE TEA (SECOND AMENDMENT) ACT, 1954

No. 52 OF 1954

[25th December, 1954]

An Act further to amend the Tea Act, 1953.

**BE** it enacted by Parliament in the Fifth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Tea (Second Amendment) Act, 1954.

**2. Amendment of section 4, Act 29 of 1953.**—In section 4 of the Tea Act, 1953, after sub-section (3), the following sub-section shall be inserted, namely:—

“(3A) It is hereby declared that the office of member of the Board shall not disqualify its holder for being chosen as, or for being, a member of either House of Parliament.”